BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 22/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.05.2017

Name of the Company:

Micro Forge (India) Ltd.

V/s.

State Bank of India

Section of the Companies Act:

Section 10 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. PAJOH BOMRA

ADW CATH COUNSEL Corporate Appliant

Adue

2. SIDHARTH SYAMAL

RITSHA PARIKH

ADOVCATE

Steete Bank of

Chadina

9825721620

<u>ORDER</u>

Learned Advocate Mr. Rajesh Bohra present for Corporate Debtor/ Petitioner. Learned Advocate Mr. Siddharta Samal present for Financial Creditor/ Respondent no. 1. None present for other Respondents.

Learned Advocate Mr. Siddharta Samal filed Vakalatnama for Financial Creditor/Respondent no. 1.

Petitioner filed documents relating to the proceedings before the DRT and BIFR.

Petitioner filed proof of service on the Financial creditor.

List the matter on 23.05.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 18th day of May, 2017.